

ITEM NO.31

COURT NO.3

SECTION II-D

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2753/2026

[Arising out of impugned final judgment and order dated 23-12-2025 in CRLA No. 369/2022 passed by the High Court of Delhi at New Delhi]

MASARAT ALAM BHAT

Petitioner(s)

VERSUS

NATIONAL INVESTIGATION AGENCY

Respondent(s)

IA No. 235124/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 235118/2026 - INTERVENTION/IMPLEADMENT

IA No. 235121/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON

WITH

SLP(Crl) No. 4813/2026 (II-D)

SLP(Crl) No. 5162/2026 (II-D)

SLP(Crl) No. 7548/2026 (II)

SLP(Crl) No. 15826/2026 (II-D)

Diary No(s). 53541/2026 (II-D)

FOR CONDONATION OF DELAY IN FILING ON IA 268234/2026

IA No. 268234/2026 - CONDONATION OF DELAY IN FILING

Date : 29-09-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. S. Debabrata Reddy, AOR
Ms. Tara Narula, Adv.
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Mr. Talha Abdul Rahman, AOR
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Mr. Sudhanshu Tewari, Adv.
Mr. Faizan Ahmed, Adv.
Ms. Vibha Swaminathan, Adv.

Mr. Aarif Ali, Sr. Adv.

Mr. Kapil Sibal, Sr. Adv.
 Mr. Aarif Ali, Adv.
 Mr. Pankaj Tiwari, Adv.
 Mr. Mujahid Ahmad, Adv.
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 Mr. Shahid Nadeem, Adv.
 Mr. Chand Qureshi, AOR
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Mr. M S Alam, Adv.
 Mr. Akram Khan, Adv.
 Mr. Mohd Shahzad Ansari, Adv.
 Mr. Nuzhat Nabi, Adv.
 Mr. K.v. Krishna Rao, Adv.
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 Ms. Stuti Rai, Adv.
 Mr. Shikhar Aggarwal, Adv.
 Mr. Joshua Tom Thomas, Adv.
 Mr. Aditya Krishna, Adv.

Mr. Tanveer Ahmed Mir, Sr. Adv.
 Mr. Md. Imran Ahmad, Adv.
 Mr. Daksh Sachdeva, Adv.
 Mr. Arif Majruddin, Adv.
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For Respondent(s) Mr. Shaurya Sahay, AOR
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Ms. Aishwarya Bhati, A.S.G.
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 Ms. Poornima Singh, Adv.
 Mr. Moulik Shrivastava, Adv.
 Ms. Gargie Boss, Adv,
 Ms. Hemadri Sharma, Adv.
 Mr. Bhuvan Kapoor, Adv.
 Ms. Chitrangda Rashtravara, Adv.
 Ms. Anamika Aggarwal, Adv.
 Mr. Arvind Kumar Sharma, AOR
 Dr. Arun Kumar Yadav, Adv.

Respondent-in-person

**UPON hearing the counsel the Court made the following
O R D E R**

**Application i.e., I.A.No. 271212 of 2026 in
SLP(Crl.)15826/2026, for condoning the delay in filing the spare
copies is allowed.**

Issue notice.

**Mr. A.K.Sharma, learned Advocate-on-Record, accepts notice on
behalf of the respondents. Hence, formal notice is waived.**

Leave granted in all the matters.

List the appeals on 18.11.2026.

In the meantime, pleadings be completed.

**(VARSHA MENDIRATTA)
COURT MASTER (SH)**

**(POONAM VAID)
ASSISTANT REGISTRAR**